

Mr. S. Mishra

Mr. R. C. Patnaik

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

O.A. No. 214 /1991

Pradeep Kumar Sahay Applicant(s)

Versus

Union of India et al. Respondent(s)

Sl. No.	Date	Orders with signature
1	26.7.91	Heard. Admit. Issue notice to the respondents <u>one month</u> to show cause within <u>thirty days</u> from the date of receipt of this notice as to why this application should not be allowed. The <u>requisites</u> are said to have been filed. Office to check and issue.  Member (J)
2	25.3.92	Concerned Superintendent of Post offices be requested to give a certificate regarding service of notice on O.A. Nos. 1, 3 and 4. O.A. Nos. 1, 3 and 4 also be requested to inform as to whether they have received notice or not. Reply is expected by 13.4.92 and this matter may come up on 4.5.92. Mr. Mohapatra, learned counsel for the petitioner is present.  Vice-Chairman

OA. 214/91

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20.10.92

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Sl. No. of order	Date of order	Order with signature
3	21.4.92	<p>M.A. 191/92 read with O.A. 214/91</p> <p>Mr. S. Mishra submits that he wants to withdraw the application forming subject matter of O.A. 214/91 in the presence of Mr. R.C. Kalki, learned Standing Counsel. Four 8 panels allowed. O.A. 214/91 is allowed to be withdrawn. Thus this application is accordingly disposed of.</p> <p>Appearance of Mr. P. C. Modapatra is ignored as submitted by him.</p> <p>✓ Vice-Chairman C Member(A)</p>